

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 41/81 SCHEDULED TO BE HELD ON 27.12.2011 BUT ACTUALLY HELD ON 28.12.2011.

The Meeting No. 41/81 of Norms Committee-II was held on 28.12.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri K.K Funda, A.D.	MSME
3.	Shri B.D.Ghosh, Addl. I.A.	MOS
4.	Sh Praveen Sharma, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:4/41/81-ALC2/2011	Party Name:GOVIK ELECTRICALS PVT. LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00349/AM12/	RLA File :03/94/040/00544/AM12/	Lic.No/Date:0310656162 26.09.2011	Defer Date:14.02.2012
	Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be re-listed on 14.02.2012.			

2	Case No.:5/41/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00350/AM12/	RLA File :03/94/040/00502/AM12/	Lic.No/Date:0310656278 27.09.2011	Defer Date:14.02.2012
	Decision :NC observed that the case is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.02.2012.			

3	Case No.:7/41/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00352/AM12/	RLA File :06/24/040/00034/AM12/	Lic.No/Date:0610024257 18.10.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be re-listed on 14.02.2012.			

4	Case No.:15/41/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00360/AM12/	RLA File :05/23/040/00261/AM12/	Lic.No/Date:0510305687 18.10.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be re-listed on 14.02.2012.			

5	Case No.:13/41/81-ALC2/2011	Party Name:CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00358/AM12/	RLA File :05/23/040/00254/AM12/	Lic.No/Date:0510305939 19.10.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.02.2012.			

6	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.02.2012			

7	Case No.:16/41/81-ALC2/2011	Party Name:LEGENDS THE MERCHANT GROUP	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00361/AM12/	RLA File :05/23/040/00277/AM12/	Lic.No/Date:0510306599 25.10.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.02.2012.			

8	Case No.:17/41/81-ALC2/2011	Party Name:HAVELLS INDIA LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM12/	RLA File :05/23/040/00266/AM12/	Lic.No/Date:0510306771 31.10.2011	Defer Date:14.02.2012

Decision : NC observed that the case is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.02.2012.

9	Case No.:3/41/81-ALC2/2011	Party Name:JAIN PACKAGING PVT LIMITED	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00348/AM12/	RLA File :03/94/040/00713/AM12/	Lic.No/Date:0310664415 11.11.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to MOS for comments. The case stands deferred and to be re-listed on 14.02.2012.			

10	Case No.:10/41/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00355/AM12/	RLA File :03/95/040/00651/AM12/	Lic.No/Date:0310664983 15.11.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to MSME for comments. The case stands deferred and to be re-listed on 14.02.2012.			

11	Case No.:6/41/81-ALC2/2011	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00351/AM12/	RLA File :03/95/040/00658/AM12/	Lic.No/Date:0310665588 17.11.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to MSME for comments. The case stands deferred and to be re-listed on 14.02.2012.			

12	Case No.:9/41/81-ALC2/2011	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00354/AM12/	RLA File :03/95/040/00665/AM12/	Lic.No/Date:0310666302 21.11.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.02.2012.			

13	Case No.:12/41/81-ALC2/2011	Party Name:GODREJ CONSUMER PRODUCTS LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:closed
	HQ File :01/81/050/00357/AM12/	RLA File :05/23/040/00319/AM12/	Lic.No/Date:0510308758 21.11.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

14	Case No.:8/41/81-ALC2/2011	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00353/AM12/	RLA File :02/24/040/00137/AM12/	Lic.No/Date:0210169396	Defer

		22.11.2011	Date:14.02.2012
Decision : NC observed that the case is being forwarded to MSME /DIPP for comments. The case stands deferred and to be re-listed on 14.02.2012.			

15	Case No.: 11/41/81-ALC2/2011	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00356/AM12/	RLA File :13/24/040/00029/AM12/	Lic.No/Date:1310037651 22.11.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.02.2012.			

16	Case No.: 19/41/81-ALC2/2011	Party Name:GLOBAL LEAD ALLOYS	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00364/AM12/	RLA File :07/24/040/00318/AM12/	Lic.No/Date:0710084133 22.11.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.02.2012			

17	Case No.: 14/41/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00359/AM12/	RLA File :05/24/040/00300/AM12/	Lic.No/Date:0510309935 30.11.2011	Defer Date:14.02.2012
	Decision : NC observed that the case is being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.02.2012.			

18	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:14.02.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.02.2012			

19	Case No.: 2/41/81-ALC2/2011	Party Name:GLOBAL INSTRUMENTS & MAINTENANCE SERVICES	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM12/	RLA File :31/83/040/00169/AM12/	Lic.No/Date:3110051792 08.12.2011	Defer Date:14.02.2012

Decision :

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.02.2012

20	Case No.:20/41/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:41/81-ALC2/2011 27.12.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00365/AM12/	RLA File :03/95/040/00741/AM12/	Lic.No/Date:0310671046 15.12.2011	Defer Date:14.02.2012
Decision : Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.02.2012				

PART – AR – FRESH

SI No. 218

CASE NO. AR- 93	M/s. Prakash Steelage Ltd., Mumbai
Meeting No. 41/81	F.No.01/81/050/504/AM10/DES-II
Dated:27.12.2011	Advance Licence No. 0310513424 dated 26.03.2009

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. Dated 28.12.2011 as under;-

1. Following may be suffixed with the description of export product:

“ OD 10 mm & less – Qty 2.586 MT,

OD 15 mm & less – Qty 0.214 MT &

OD 20 mm & less – Qty 19.416 MT.”

2. Total net weight of export product may be modified as 22.216 MT.
3. Description and quantity of import item may be modified as under:
“Seamless Stainless Steel Tubes/Pipes(Hot Finished) Grade 316

Size OD 17 mm & above – Qty 3.194 MT,

Size OD 25 mm & above – Qty 0.264 MT &

Size OD 33 mm & above – Qty 23.979 MT.”

4. Total quantity of import items may be allowed as 27.437 MT inclusive of 23.5 % wastage as claimed by the firm after taking clue from SION C-831.

R/A may take suitable consequential action accordingly.

SI No. 219

CASE 94	NO.	AR-	M/s. Prakash Steelage Ltd., Mumbai
Meeting No. 41/81			F.No.01/81/050/498/AM10/DES-II
Dated:27.12.2011			Advance Licence No. 0310513425 dated 26.03.2009

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. Dated 28.12.2011 as under;-

1. Following may be suffixed with the description of export product:
“ OD 7 mm & less – Qty 22.9 MT ”
2. Total net weight of export product may be modified as 22.9 MT.
3. Description and quantity of import item may be modified as under:
“Seamless Stainless Steel Tubes/Pipes (Hot Finished) Grade 316 L

Size OD 17 mm & above”

4. Quantity of import item may be allowed as applied for i.e. 28.282 MT inclusive of 23.5 % wastage as claimed by the firm after taking clue from SION C-831.

R/A may take suitable consequential action accordingly.

SI No. 220

CASE 95	NO.	AR-	M/s. Havells India Ltd
Meeting No. 41/81			F.No.01/81/162/478/AM10/DES-II
Dated:27.12.2011			Advance Licence No. 0510196090 dated 12.12.2006

Decision :NC decided to send a copy of authorization to DIPP in r/o above case. The case stands deferred and to be relisted on 14.02.2012.

PH case

SI No. 27

Case No. C-14	M/s Wilwin, Delhi
Meeting No. 41/81	F.No.01/81/162/478/AM05/DES-II
Dated:27.12.2011	Request of M/s Wilwin, Delhi for restoration of DEPB claim “classification “ of “Industrial locking Devices” under 61/169 of DEPB schedule.

Decision : The representative of the firm appeared for personal hearing on 28.12.2011 and explain their case. NC decided to examine the above case again and deferred the case for next NC meeting to be held on 14.02.2012.

Sl. No. 174

Case No. AR-54	M/S Sage metals Ltd., Delhi.
Meeting No. 41/81	F.No.01/81/50/535/AM11/DES-II
Dated:27.12.2011	Advance Licence No. 0510278436 dated 02.12.2010

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Decision :NC observed that a team of NC-II had visited the above unit on 22.12.2011 based upon a representation from the firm requesting for a review, and submitted its report. The process of manufacturing was viewed by the team. Considering the recoverable wastage at casting /machining stage only and taking clue from SION C-789 the sub-committee proposed to consider 10% wastage in the above case. Based on the report of the Committee, NC decided to modify the norms of above AA as under:-

The import at Sl No. 1 is allowed with 10% wastage.

R/A may take suitable consequential action accordingly.
